

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 107
(IB)-989/ND/2020

IN THE MATTER OF:

Grand Arch Resident Welfare Association	...	Applicant
Vs.		
IREO Pvt. Ltd.	...	Respondent

Order under Section 7 of IBC

Order delivered on 17.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Miss Asiya Khan, Adv
For the Respondent	: Mr. Saurabh Kalia, Mr. Siddharth Tandon, Advocates

ORDER

Miss. Asiya Khan, Learned Counsel for the Applicant states that the settlement proposal is received last week from the Corporate Debtor and the same needs to be considered by the Applicants. Hence, request to defer the hearing. Pleadings are complete.

List for further consideration on **07.10.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

UPASANA